

(b) As per the reports received from State Governments, 36,57,644 families have been benefited under the NFBS since its inception in 1995.

(c) NFBS is a component of National Social Assistance Programme (NSAP) which is part of State Plan since year 2002-03. Schemes under NSAP are implemented by State Governments. Identification of beneficiaries and disbursement of benefits under NSAP is the responsibility of the concerned State Governments. The information regarding pending cases are not maintained at the Central level.

(d) The complaints/requests received are forwarded to the concerned State Governments for taking appropriate action. The implementation of the schemes is monitored and reviewed periodically during the Nodal Officer meetings and Performance Review Committee (PRC) meetings. Adequate funds have been released to States as per the estimated number of beneficiaries to be covered under NFBS.

#### **Construction of roads under PMGSY in Maharashtra**

†135. SHRI BALAVANT ALIASBAL APTE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of roads identified for construction in different districts of Maharashtra under Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) the target of length of road in kilometers to be laid during the current fiscal year;

(c) whether funds have been allocated for different districts of the State under the said scheme;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) 'Habitation' is the unit for providing connectivity under Pradhan Mantri Gram Sadak Yojana (PMGSY). As per eligibility criteria, 1,561 habitations were eligible for providing connectivity in the State.

(b) During current fiscal year it is targeted to construct 1,292 km of road works in Maharashtra under PMGSY.

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†Original notice of the question was received in Hindi.

(c) to (f) For implementation of PMGSY the State is considered as a Unit and funds are released to the State and not district-wise (except additional funds to be utilized in Integrated Action Plan covered districts). During current financial year funds amounting to Rs.695.73 crore have been released to State till January, 2011.

#### **Revision of wage rates under MGNREGS**

136. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has revised the wage rates under MGNREGS;
- (b) if so, whether the revised rates are at par with minimum agricultural wage rates in some States like Andhra Pradesh; and
- (c) if not, what steps are proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) and (c) Section 6 of Mahatma Gandhi NREGA provides for wage rate payable under the Act. In accordance with Section 6(1) of the Act, the Central Government notified the wage rate under Mahatma Gandhi NREGA in respect of all States and Union Territories with effect from 1.1.2009 whereby the wages under the Act got de-linked with the Minimum Wages Act. *Vide* notification dated 14.1.2011, the Government has revised the wages for unskilled manual workers under Mahatma Gandhi NREGA by indexing the notified wage rate to the Consumer Price Index for agricultural labour.

#### **Working group on MGNREGS wages**

137. DR. K.P. RAMALINGAM: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the working group on wages demanded that Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) wages should be linked to inflation as well as the Minimum Wages Act, 1948;
- (b) whether the working group has also suggested effective grievance redressal mechanisms for those who are working under MGNREGS; and
- (c) if so, the details thereof and the reaction of Government in this regard?